

DOCUMENT INFORMATION

FILE NAME : Ch_XII_1_f

VOLUME : VOL-2

CHAPTER : Chapter XII. Navigation

TITLE : 1. f). Amendments to articles 17, 18, 20 and 51 of
the Convention on the International Maritime
Organization. London, 15 November 1979





IMCO

RESOLUTION A.450(XI)
adopted on 15 November 1979

AMENDMENTS TO THE CONVENTION ON THE INTER-GOVERNMENTAL
MARITIME CONSULTATIVE ORGANIZATION

THE ASSEMBLY,

RECALLING resolution A.401(X) adopted at its tenth session by which it decided to convene in 1979 an ad hoc working group open to all Member Governments to study and submit to the Assembly at its eleventh session proposals for amending the Convention on the Inter-Governmental Maritime Consultative Organization, having regard to the submissions presented to the Assembly at its tenth session by the Governments of France, Italy and Nigeria, and other proposals which might be submitted by Member Governments,

HAVING CONSIDERED the report of the Ad Hoc Working Group including the Working Group's recommendations on proposed amendments to the IMCO Convention,

CONSIDERING that the adoption of the amendments proposed will complete the process of amending the IMCO Convention which was begun at the fifth extraordinary session of the Assembly in 1974,

NOTING WITH SATISFACTION that the needed revisions in the IMCO Convention have all been initiated within the Organization and have been considered in a spirit of goodwill and mutual accommodation and adopted with the general agreement of Members,

1. ADOPTS amendments to Articles 17, 18, 20 and 51 of the Convention on the Inter-Governmental Maritime Consultative Organization, the texts of which are contained in the Annex to the present resolution;
2. REQUESTS the Secretary-General of the Organization to deposit the adopted amendments with the Secretary-General of the United Nations in accordance with Article 52 of the IMCO Convention and to receive instruments of acceptance and declarations as provided for in Article 53 of the Convention;

80-43085

3. URGES Members, in view of the special importance of these amendments, to take the necessary steps to accept them at the earliest possible date after receiving copies thereof, by communicating the appropriate instruments of acceptance to the Secretary-General in accordance with Article 53 of the Convention.

ANNEX

AMENDMENTS TO THE CONVENTION ON THE INTER-GOVERNMENTAL
MARITIME CONSULTATIVE ORGANIZATION

The existing text of Article 17 (renumbered as Article 16 under the 1977 amendments) is replaced by the following:

The Council shall be composed of thirty-two Members elected by the Assembly.

The existing text of Article 18 (renumbered as Article 17 under the 1977 amendments) is replaced by the following:

In electing the Members of the Council, the Assembly shall observe the following criteria:

- (a) Eight shall be States with the largest interest in providing international shipping services;
- (b) Eight shall be other States with the largest interest in international seaborne trade;
- (c) Sixteen shall be States not elected under (a) or (b) above which have special interests in maritime transport or navigation, and whose election to the Council will ensure the representation of all major geographic areas of the world.

The existing text of Article 20 (renumbered as Article 19 under the 1977 amendments) is replaced by the following:

- (a) The Council shall elect its Chairman and adopt its own Rules of Procedure except as otherwise provided in the Convention.
- (b) Twenty-one Members of the Council shall constitute a quorum.
- (c) The Council shall meet upon one month's notice as often as may be necessary for the efficient discharge of its duties upon the summons of its Chairman or upon request by not less than four of its Members. It shall meet at such places as may be convenient.

The existing text of Article 51 (renumbered as Article 66 under the 1977 amendments) is replaced by the following:

Texts of proposed amendments to the Convention shall be communicated by the Secretary-General to Members at least six months in advance of their consideration by the Assembly. Amendments shall be adopted by a two-thirds majority vote of the Assembly. Twelve months after its acceptance by two thirds of the Members of the Organization, other than Associate Members, each amendment shall come into force for all Members. If within the first 60 days of this period of twelve months a Member gives notification of withdrawal from the Organization on account of an amendment the withdrawal shall, notwithstanding the provisions of Article 58 of the Convention, take effect on the date on which such amendment comes into force.



OMCI

RESOLUTION A.450(XI)
adoptée le 15 novembre 1979

AMENDEMENTS A LA CONVENTION PORTANT CREATION DE L'ORGANISATION
INTERGOUVERNEMENTALE CONSULTATIVE DE LA NAVIGATION MARITIME

L'ASSEMBLEE,

RAPPELANT la résolution A.401(X) par laquelle elle a décidé à sa dixième session de convoquer en 1979 un groupe de travail ad hoc ouvert à tous les Gouvernements Membres et ayant pour mandat d'examiner et de lui soumettre, à sa onzième session, des propositions visant à modifier la Convention portant création de l'Organisation intergouvernementale consultative de la navigation maritime, en tenant compte des propositions présentées à sa dixième session par les Gouvernements français, italien et nigérian, ainsi que des autres propositions éventuelles soumises par les Gouvernements Membres,

AYANT EXAMINE le rapport du Groupe de travail ad hoc, et notamment les recommandations de ce groupe sur les propositions tendant à modifier la Convention portant création de l'OMCI,

CONSIDERANT que l'adoption des amendements proposés conclura le processus de modification de la Convention portant création de l'OMCI qui avait été entamé à la cinquième session extraordinaire de l'Assemblée, en 1974,

NOTANT AVEC SATISFACTION que les révisions nécessaires de la Convention portant création de l'OMCI ont toutes été entreprises au sein de l'Organisation et que les textes ont été examinés dans un esprit de bonne volonté et d'accomodement mutuels et adoptés avec l'assentiment général des Membres,

1. ADOPTE les amendements aux articles 17, 18, 20 et 51 de la Convention portant création de l'Organisation intergouvernementale consultative de la navigation maritime, dont les textes figurent à l'annexe de la présente résolution;

2. PRIE le Secrétaire général de l'Organisation de déposer les amendements ainsi adoptés auprès du Secrétaire général de l'Organisation des Nations Unies, en application de l'article 52 de la Convention portant création de l'OMCI, et de recevoir les instruments d'acceptation et déclarations conformément aux dispositions de l'article 53 de la Convention;

3. PRIE INSTAMMENT les Etats Membres, étant donné l'importance particulière de ces amendements, de prendre les mesures nécessaires pour les accepter aussitôt que possible après réception du texte desdits amendements en adressant l'instrument d'acceptation approprié au Secrétaire général, conformément aux dispositions de l'article 53 de la Convention.

ANNEXE

AMENDEMENTS A LA CONVENTION PORTANT CREATION DE L'ORGANISATION INTERGOUVERNEMENTALE CONSULTATIVE DE LA NAVIGATION MARITIME

Article 17

Le texte actuel de l'article 17 (article 16 en vertu des amendements de 1977) est remplacé par le suivant :

Le Conseil se compose de trente-deux Membres élus par l'Assemblée.

Article 18

Le texte actuel de l'article 18 (article 17 en vertu des amendements de 1977) est remplacé par le suivant :

En élisant les Membres du Conseil, l'Assemblée observe les principes suivants :

a) huit sont des Etats qui sont le plus intéressés à fournir des services internationaux de navigation maritime;

b) huit sont d'autres Etats qui sont le plus intéressés dans le commerce international maritime;

c) seize sont des Etats qui n'ont pas été élus au titre des alinéas a) ou b) ci-dessus, qui ont des intérêts particuliers dans le transport maritime ou la navigation et dont l'élection garantit que toutes les grandes régions géographiques du monde sont représentées au Conseil.

Article 20

Le texte actuel de l'article 20 (article 19 en vertu des amendements de 1977) est remplacé par le suivant :

a) Le Conseil norme son président et adopte son règlement intérieur, sauf dispositions contraires de la présente Convention.

b) Vingt et un membres du Conseil constituent le quorum.

c) Le Conseil se réunit, après préavis d'un mois, sur convocation de son président ou à la demande d'au moins quatre de ses membres, aussi souvent qu'il peut être nécessaire à la bonne exécution de sa mission. Il se réunit à tout endroit qu'il juge approprié.

Article 51

Le texte actuel de l'article 51 (article 66 en vertu des amendements de 1977) est remplacé par le suivant :

Les textes des projets d'amendements à la Convention sont communiqués aux membres par le Secrétaire général six mois au moins avant qu'ils ne soient soumis à l'examen de l'Assemblée. Les amendements sont adoptés par l'Assemblée à la majorité des deux tiers des voix. Douze mois après son approbation par les deux tiers des Membres de l'Organisation, non compris les Membres associés, chaque amendement entre en vigueur pour tous les Membres. Si, dans un délai de 60 jours à compter du début de cette période de douze mois, un Membre donne notification de son retrait de l'Organisation en raison d'un amendement, le retrait prend effet, nonobstant les dispositions de l'article 58, à la date à laquelle l'amendement entre en vigueur.



OCMI

RESOLUCION A.450(XI)

Aprobada 15 noviembre, 1979

ENMIENDAS A LA CONVENCION RELATIVA A LA ORGANIZACION CONSULTIVA MARITIMA INTERGUBERNAMENTAL

LA ASAMBLEA,

RECORDANDO la Resolución A.401(X), aprobada en su décimo periodo de sesiones, por la cual decidió reunir en 1979 un Grupo especial de trabajo abierto a todos los Gobiernos Miembros para estudiar y presentar a la Asamblea, en el undécimo periodo de sesiones de ésta, propuestas para enmendar la Convención relativa a la Organización Consultiva Marítima Intergubernamental, habida cuenta de las presentadas a la Asamblea en su décimo periodo de sesiones por los Gobiernos de Francia, Italia y Nigeria, y de las demás propuestas que pudieran presentar los Gobiernos Miembros,

HABIENDO EXAMINADO el informe del Grupo especial de trabajo, incluidas las recomendaciones del Grupo acerca de las propuestas de enmienda a la Convención constitutiva de la OCMI,

CONSIDERANDO que la aprobación de las enmiendas propuestas vendrá a dar fin al proceso de enmiendas a la Convención constitutiva de la OCMI que se inició en el quinto periodo de sesiones extraordinario de la Asamblea, en 1974,

TOMANDO NOTA CON SATISFACCION de que las necesarias revisiones de la Convención constitutiva de la OCMI se han iniciado todas en el seno de la Organización y han sido examinadas con buena voluntad y comprensión recíproca y aprobadas con el consenso general de los Miembros,

1. APRUEBA las enmiendas a los Artículos 17, 18, 20 y 51 de la Convención relativa a la Organización Consultiva Marítima Intergubernamental, cuyos textos figuran en el Anexo de la presente Resolución;

2. PIDE al Secretario General de la Organización que deposite las enmiendas aprobadas ante el Secretario General de las Naciones Unidas de conformidad con el Artículo 52 de la Convención constitutiva de la OOMI y reciba los instrumentos de aceptación y las declaraciones tal como estipula el Artículo 53 de la Convención;

3. INSTA a los Miembros a que, dada la especial importancia de estas enmiendas, tomen las medidas necesarias para aceptarlas lo antes posible después de recibidas las copias de las mismas, comunicándolo al Secretario General por medio de los instrumentos de aceptación apropiados, de conformidad con el Artículo 53 de la Convención.

ANEXO

ENMIENDAS A LA CONVENCION RELATIVA A LA ORGANIZACION
CONSULTIVA MARITIMA INTERGUBERNAMENTAL

El texto actual del Artículo 17 (Artículo 16 de acuerdo con las enmiendas de 1977) queda sustituido por el siguiente:

El Consejo estará integrado por 32 miembros elegidos por la Asamblea.

El texto actual del Artículo 18 (Artículo 17 de acuerdo con las enmiendas de 1977) queda sustituido por el siguiente:

En la elección de miembros del Consejo, la Asamblea observará los siguientes criterios:

- a) ocho serán Estados con los mayores intereses en la provisión de los servicios marítimos internacionales;
- b) ocho serán otros Estados con los mayores intereses en el comercio marítimo internacional;
- c) dieciséis serán Estados no elegidos a título de los párrafos a) o b) precitados, que tengan intereses particulares en el transporte marítimo o en la navegación y cuya elección al Consejo garantice la representación de todas las grandes regiones geográficas del mundo.

El texto actual del Artículo 20 (Artículo 19 de acuerdo con las enmiendas de 1977) queda sustituido por el siguiente:

- a) El Consejo designará su Presidente y establecerá su propio Reglamento, a excepción de lo previsto en otra forma en la presente Convención.
- b) Veintiún miembros del Consejo constituirán quórum.
- c) El Consejo se reunirá tan frecuentemente como sea necesario para el eficiente desempeño de sus funciones, por convocatoria de su Presidente o a petición por lo menos de cuatro de sus miembros, practicada con un preaviso de un mes. Se reunirá en el lugar que estime conveniente.

El texto actual del Artículo 51 (Artículo 66 de acuerdo con las enmiendas de 1977) queda sustituido por el siguiente:

Los textos de los proyectos de enmiendas a la presente Convención serán comunicados a los Miembros por el Secretario General, con seis meses, por lo menos, de anticipación a su consideración por la Asamblea. Las enmiendas serán adoptadas por la Asamblea por mayoría de dos tercios de votos. Doce meses después de su aceptación por dos tercios de los Miembros de la Organización, excluidos los Miembros Asociados, la enmienda entrará en vigor para todos los Miembros. Si en el transcurso de los 60 primeros días de este periodo de 12 meses un Miembro notifica que se retira de la Organización a causa de una enmienda, el retiro tendrá efecto, no obstante lo dispuesto en el Artículo 58 de la Convención, en la fecha en que tal enmienda entre en vigor.

Certified true copy of resolution A.450(XI), to which are annexed amendments to the Convention on the Inter-Governmental Maritime Consultative Organization, adopted on 15 November 1979 by the Assembly of the Organization at its eleventh session.

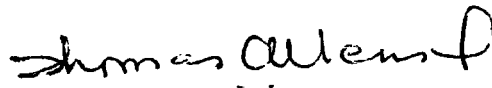
Copie certifiée conforme de la résolution A.450(XI) et des amendements à la Convention portant création de l'Organisation intergouvernementale consultative de la navigation maritime, adoptés le 15 novembre 1979 par l'Assemblée de l'Organisation à sa onzième session.

Copia auténtica certificada de la resolución A.450(XI) en cuyo Anexo figuran enmiendas a la Convención relativa a la Organización Consultiva Marítima Intergubernamental aprobadas el 15 de noviembre de 1979 por la Asamblea de la Organización en su undécimo periodo de sesiones.

For the Secretary-General :

Pour le Secrétaire général :

Por el Secretario General :



London,

Londres,

Londres,

23 . XI . 79

ANNEX

AMENDMENTS TO THE CONVENTION ON THE INTERNATIONAL MARITIME ORGANIZATION
(INSTITUTIONALIZATION OF THE FACILITATION COMMITTEE)

Article 11

The text is replaced by the following:

The Organization shall consist of an Assembly, a Council, a Maritime Safety Committee, a Legal Committee, a Marine Environment Protection Committee, a Technical Co-operation Committee, a Facilitation Committee and such subsidiary organs as the Organization may at any time consider necessary; and a Secretariat.

Article 15

The text of paragraph (1) is replaced by:

- (1) To take decisions in regard to convening any international conference or following any other appropriate procedure for the adoption of international conventions or of amendments to any international conventions which have been developed by the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, the Technical Co-operation Committee, the Facilitation Committee, or other organs of the Organization.

Article 21

The text is replaced by the following:

- (a) The Council shall consider the draft work programme and budget estimates prepared by the Secretary-General in the light of the proposals of the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, the Technical Co-operation Committee, the Facilitation Committee and other organs of the Organization and, taking these into account, shall establish and submit to the Assembly the work programme and budget of the Organization, having regard to the general interest and priorities of the Organization.
- (b) The Council shall receive the reports, proposals and recommendations of the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, the Technical Co-operation Committee, the Facilitation Committee and other organs of the Organization and shall transmit them to the Assembly and, when the Assembly is not in session, to the Members for information, together with the comments and recommendations of the Council.

- (c) Matters within the scope of articles 28, 33, 38, 43 and 48 shall be considered by the Council only after obtaining the views of the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, the Technical Co-operation Committee or the Facilitation Committee, as may be appropriate.

Article 25

The text of paragraph (b) is replaced by:

- (b) Having regard to the provisions of part XVI and to the relations maintained with other bodies by the respective Committees under Articles 28, 33, 38, 43 and 48, the Council shall between sessions of the Assembly, be responsible for relations with other organizations".

PART XI

A new text is inserted, as follows:

The Facilitation Committee

Article 47

The Facilitation Committee shall consist of all the Members.

Article 48

The Facilitation Committee shall consider any matter within the scope of the Organization concerned with the facilitation of international maritime traffic and in particular shall:

- (a) Perform such functions as are or may be conferred upon the Organization by or under international conventions for the facilitation of international maritime traffic, particularly with respect to the adoption and amendment of measures or other provisions, as provided for in such conventions.
- (b) Having regard to the provisions of Article 25, the Facilitation Committee, upon request by the Assembly or the Council or if it deems such action useful in the interests of its own work, shall maintain such close relationship with other bodies as may further the purposes of the Organization.

Article 49

The Facilitation Committee shall submit to the Council:

- (a) Recommendations and guidelines which the Committee has developed.
- (b) A report on the work of the Committee since the previous session of the Council.

Article 50

The Facilitation Committee shall meet at least once a year. It shall elect its officers once a year and shall adopt its own Rules of Procedure.

Article 51

Notwithstanding anything to the contrary in this Convention, but subject to the provisions of Article 47, the Facilitation Committee, when exercising the functions conferred upon it by or under any international convention or other instrument, shall conform to the relevant provisions of the convention or instrument in question, particularly as regards the rules governing the procedures to be followed.

Article 56 (renumbered as Article 61)

The text is replaced by the following:

Any Member which fails to discharge its financial obligation to the Organization within one year from the date on which it is due shall have no vote in the Assembly, the Council, the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, the Technical Co-operation Committee or the Facilitation Committee unless the Assembly, at its discretion, waives this provision.

Article 57 (renumbered as Article 62)

The text is replaced by the following:

Except as otherwise provided in the Convention or in any international agreement which confers functions on the Assembly, the Council, the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, the Technical Co-operation Committee, or the Facilitation Committee, the following provisions shall apply to voting in these organs:

- (a) Each Member shall have one vote.
- (b) Decisions shall be by a majority vote of the Members present and voting and, for decisions where a two-thirds majority vote is required, by a two-thirds majority vote of those present.

- (c) For the purpose of the Convention, the phrase "Members present and voting" means Members present and casting an affirmative or negative vote. Members which abstain from voting shall be considered as "not voting".

Consequential amendments

Articles 5, 6 and 7

The references to Article 71 are replaced by references to Article 76.

Article 8

The reference to Article 72 is replaced by a reference to Article 77.

Article 15

The reference in paragraph (g) to Part XII is replaced by a reference to Part XIII.

Article 25

The reference in paragraph (a) to Part XV is replaced by a reference to Part XVI.

Parts XI to XX

Parts XI to XX are renumbered as Parts XII to XXI.

Articles 47 to 77

Articles 47 to 77 are renumbered as Articles 52 to 82.

Article 66 (renumbered as Article 71)

The reference to Article 73 is replaced by a reference to Article 78.

Appendix II

The reference in the heading to Article 65 is replaced by a reference to Article 70.

Article 67 and 68 (renumbered as Articles 72 and 73, respectively)

The references to Article 66 are replaced by references to Article 71.

Article 70 (renumbered as Article 75)

The reference to Article 69 is replaced by a reference to Article 74.

Article 72 (renumbered as Article 77)

The reference in paragraph (d) to Article 71 is replaced by a reference to Article 76.

Article 73 (renumbered as Article 78)

The reference in paragraph (b) to Article 72 is replaced by a reference to Article 77.

Article 74 (renumbered as Article 79)

The reference to Article 71 is replaced by a reference to Article 76.

ANNEXE

AMENDEMENTS A LA CONVENTION PORTANT CREATION DE
L'ORGANISATION MARITIME INTERNATIONALE
(INSTITUTIONNALISATION DU COMITE DE LA
SIMPLIFICATION DES FORMALITES)

Article 11

Remplacer le texte de l'article 11 par ce qui suit :

"L'Organisation comprend une Assemblée, un Conseil, un Comité de la sécurité maritime, un Comité juridique, un Comité de la protection du milieu marin, un Comité de la coopération technique, un Comité de la simplification des formalités et tels organes subsidiaires que l'Organisation estimerait à tout moment nécessaire de créer, ainsi qu'un Secrétariat."

Article 15

Remplacer le texte du paragraphe 15 1) par ce qui suit :

"1) décider de réunir une conférence internationale ou de suivre toute autre procédure appropriée pour l'adoption des conventions internationales ou des amendements à des conventions internationales élaborés par le Comité de la sécurité maritime, le Comité juridique, le Comité de la protection du milieu marin, le Comité de la coopération technique, le Comité de la simplification des formalités ou par d'autres organes de l'Organisation;"

Article 21

Remplacer le texte de l'article par ce qui suit :

"a) Le Conseil examine le projet de programme de travail et les prévisions budgétaires préparés par le Secrétaire général à la lumière des propositions du Comité de la sécurité maritime, du Comité juridique, du Comité de la protection du milieu marin, du Comité de la coopération technique, du Comité de la simplification des formalités et d'autres organes de l'Organisation et il en tient compte pour établir et soumettre à l'Assemblée le programme de travail et le budget de l'Organisation, eu égard à l'intérêt général et aux priorités de l'Organisation.

- b) Le Conseil reçoit les rapports, les propositions et les recommandations du Comité de la sécurité maritime, du Comité juridique, du Comité de la protection du milieu marin, du Comité de la coopération technique et du Comité de la simplification des formalités, ainsi que d'autres organes de l'Organisation. Il les transmet à l'Assemblée et, si l'Assemblée ne siège pas, aux Membres, pour information, en les accompagnant de ses observations et de ses recommandations.
- c) Le Conseil n'examine les questions relevant des articles 28, 33, 38 43 et 48 qu'après avoir consulté le Comité de la sécurité maritime, le Comité juridique, le Comité de la protection du milieu marin, le Comité de la coopération technique ou le Comité de la simplification des formalités suivant le cas."

Article 25

Remplacer le texte du paragraphe 25 b) par ce qui suit :

- "b) Compte tenu des dispositions de la partie XVI et des relations entretenues avec d'autres organismes par les comités respectifs en vertu des articles 28, 33, 38, 43 et 48, le Conseil assure entre les sessions de l'Assemblée les relations avec les autres organisations."

PARTIE XI

Insérer le nouveau texte ci-après :

Comité de la simplification des formalités

Article 47

Le Comité de la simplification des formalités se compose de tous les membres.

Article 48

Le Comité de la simplification des formalités examine toutes les questions qui relèvent de la compétence de l'Organisation dans le domaine de la simplification des formalités liées au trafic maritime international, et plus particulièrement :

- a) exerce les fonctions conférées ou susceptibles d'être conférées à l'Organisation aux termes ou en vertu de conventions internationales visant à faciliter le trafic maritime international, notamment en ce qui concerne l'adoption et la modification de mesures ou d'autres dispositions, conformément aux dispositions desdites conventions;
- b) compte tenu des dispositions de l'article 25, le Comité de la simplification des formalités, à la demande de l'Assemblée et du Conseil ou s'il le juge utile dans l'intérêt de ses propres travaux, maintient avec d'autres organismes des rapports étroits propres à promouvoir les buts de l'Organisation.

Article 49

Le Comité de la simplification des formalités soumet au Conseil :

- a) les recommandations et les directives qu'il a élaborées;
- b) le rapport sur les travaux du Comité depuis la dernière session du Conseil.

Article 50

Le Comité de la simplification des formalités se réunit au moins une fois par an. Il élit son Bureau une fois par an et adopte son règlement intérieur.

Article 51

Nonobstant toute disposition contraire de la présente Convention, mais sous réserve des dispositions de l'article 47, le Comité de la simplification des formalités, lorsqu'il exerce les fonctions qui lui ont été attribuées aux termes ou en vertu d'une convention internationale ou de tout autre instrument, se conforme aux dispositions pertinentes de cette convention ou de cet instrument, notamment pour les règles de procédure à suivre."

Article 56 (renuméroté 61)

Remplacer le texte de l'article par ce qui suit :

"Tout Membre qui ne remplit pas ses obligations financières vis-à-vis de l'Organisation dans un délai d'un an à compter de la date de leur échéance n'a droit de vote ni à l'Assemblée, ni au Conseil, ni au Comité de la sécurité maritime, ni au Comité juridique, ni au Comité de la protection du milieu marin, ni au Comité de la coopération technique, ni au Comité de la simplification des formalités; l'Assemblée peut toutefois, si elle le désire, déroger à ces dispositions."

Article 57 (renuméroté 62)

Remplacer le texte de l'article par ce qui suit :

"Si la Convention ou un accord international conférant des attributions à l'Assemblée, au Conseil, au Comité de la sécurité maritime, au Comité juridique, au Comité de la protection du milieu marin, au Comité de la coopération technique ou au Comité de la simplification des formalités n'en dispose pas autrement, le vote dans ces organes est régi par les dispositions suivantes :

- a) Chaque Membre dispose d'une voix.
- b) Les décisions sont prises à la majorité des Membres présents et votants, et, lorsqu'une majorité des deux tiers est requise, à une majorité des deux tiers des Membres présents.

- c) Aux fins de la présente Convention, l'expression "Membres présents et votants" signifie Membres présents et exprimant un vote affirmatif ou négatif. Les Membres qui s'abstiennent sont considérés comme "ne votant pas".

Amendements correspondants

Articles 5, 6 et 7

Remplacer les références à l'article 71 par des références à l'article 76.

Article 8

Remplacer la référence à l'article 72 par une référence à l'article 77.

Article 15

A l'alinéa g), remplacer la référence à la partie XII par une référence à la partie XIII.

Article 25

A l'alinéa a), remplacer la référence à la partie XV par une référence à la partie XVI.

Parties XI à XX

Renommer les parties XI à XX qui deviennent les parties XII à XXI.

Articles 47 à 77

Renommer les articles 47 à 77 qui deviennent les articles 52 à 82.

Article 66 (renuméroté article 71)

Remplacer la référence à l'article 73 par une référence à l'article 78.

Annexe II

Dans le sous-titre, remplacer la référence à l'article 65 par une référence à l'article 70.

Articles 67 et 68 (renumérotés articles 72 et 73 respectivement)

Remplacer les références à l'article 66 par des références à l'article 71.

Article 70 (renuméroté article 75)

Remplacer la référence à l'article 69 par une référence à l'article 74.

Article 72 (renuméroté article 77)

A l'alinéa d), remplacer la référence à l'article 71 par une référence à l'article 76.

Article 73 (renuméroté article 78)

A l'alinéa b), remplacer la référence à l'article 72 par une référence à l'article 77.

Article 74 (renuméroté article 75)

Remplacer la référence à l'article 71 par une référence à l'article 76.

ANEXO

ENMIENDAS AL CONVENIO CONSTITUTIVO DE LA ORGANIZACION MARITIMA INTERNACIONAL
(INSTITUCIONALIZACION DEL COMITE DE FACILITACION)

Artículo 11

El texto se sustituye por el siguiente:

La Organización estará constituida por una Asamblea, un Consejo, un Comité de Seguridad Marítima, un Comité Jurídico, un Comité de Protección del Medio Marino, un Comité de Cooperación Técnica, un Comité de Facilitación y los órganos auxiliares que la Organización juzgue necesario crear en cualquier momento, y una Secretaría.

Artículo 15

El texto del párrafo 1) se sustituye por el siguiente:

- 1) decidir en cuanto a la convocación de toda conferencia internacional o a la adopción de cualquier otro procedimiento idóneo para la aprobación de convenios internacionales o de enmiendas a cualesquiera convenios internacionales que hayan sido preparados por el Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino, el Comité de Cooperación Técnica, el Comité de Facilitación u otros órganos de la Organización.

Artículo 21

El texto se sustituye por el siguiente:

- a) El Consejo examinará los proyectos de programa de trabajo y de presupuesto preparados por el Secretario General considerando las propuestas del Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino, el Comité de Cooperación Técnica, el Comité de Facilitación u otros órganos de la Organización y, teniendo éstas presentes, establecerá y someterá a la consideración de la Asamblea el programa de trabajo y el presupuesto de la Organización, habida cuenta de los intereses generales y prioridades de la Organización.
- b) El Consejo se hará cargo de los informes, propuestas y recomendaciones del Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino, el Comité de Cooperación Técnica, el Comité de Facilitación u otros órganos de la Organización y, junto con sus propias observaciones y recomendaciones, los transmitirá a la Asamblea o, si ésta no está reunida, a los Miembros, a fines de información.

- c) Las cuestiones regidas por los artículos 28, 33, 38, 43 y 48 no serán examinadas por el Consejo hasta conocer la opinión del Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino, el Comité de Cooperación Técnica o el Comité de Facilitación, según proceda.

Artículo 25

El texto del párrafo b) se sustituye por el siguiente:

- b) Habida cuenta de lo dispuesto en la parte XVI y de las relaciones que con otros organismos mantengan los correspondientes Comités en virtud de los artículos 28, 33, 38, 43 y 48, en el tiempo que medie entre periodos de sesiones de la Asamblea el Consejo será responsable del mantenimiento de relaciones con otras organizaciones.

PARTE XI

Se intercala el nuevo texto siguiente:

Comité de Facilitación

Artículo 47

El Comité de Facilitación estará integrado por todos los Miembros.

Artículo 48

El Comité de Facilitación examinará todas las cuestiones que sean competencia de la Organización en relación con la facilitación del tráfico marítimo internacional y, de modo especial:

- a) desempeñará las funciones que a la Organización le hayan sido o puedan serle conferidas por aplicación directa de convenios internacionales relativos a la facilitación del tráfico marítimo internacional, especialmente respecto de la aprobación y enmiendas de reglas u otras disposiciones, de conformidad con tales convenios;
- b) habida cuenta de lo dispuesto en el artículo 25, el Comité de Facilitación, a petición de la Asamblea o del Consejo o si se estima que esto redundará en beneficio de su propia labor, mantendrá con otros organismos la estrecha relación que pueda fomentar los objetivos de la Organización.

Artículo 49

El Comité de Facilitación someterá a la consideración del Consejo:

- a) las recomendaciones y directrices que el Comité haya preparado;
- b) un informe acerca de la labor desarrollada por el Comité desde la celebración del precedente periodo de sesiones del Consejo.

Artículo 50

El Comité de Facilitación se reunirá por lo menos una vez al año. Elegirá anualmente su Mesa y establecerá su Reglamento interior.

Artículo 51

No obstante lo que en contrario pueda figurar en el presente Convenio, pero a reserva de lo dispuesto en el artículo 47, el Comité de Facilitación se ajustará, en el ejercicio de las funciones que le hayan sido conferidas por aplicación directa de cualquier convenio internacional o de otro instrumento, o en virtud de lo dispuesto en éstos, a las pertinentes disposiciones del convenio o instrumento de que se trate, especialmente respecto de las reglas que rijan el procedimiento aplicable.

Artículo 56 (pasa a ser artículo 61)

El texto se sustituye por el siguiente:

Todo Miembro que incumpla las obligaciones financieras que tenga contraídas con la Organización transcurrido un año desde la fecha de vencimiento de aquéllas, carecerá de voto en la Asamblea, el Consejo, el Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino, el Comité de Cooperación Técnica y el Comité de Facilitación, a menos que la Asamblea, si lo juzga oportuno, decida eximir del cumplimiento de esta disposición.

Artículo 57 (pasa a ser artículo 62)

El texto se sustituye por el siguiente:

Salvo disposición expresa en otro sentido que pueda figurar en el presente Convenio o en cualquier acuerdo internacional que confiera funciones a la Asamblea, al Consejo, al Comité de Seguridad Marítima, al Comité Jurídico, al Comité de Protección del Medio Marino, al Comité de Cooperación Técnica o al Comité de Facilitación, la votación en estos órganos estará regida por las disposiciones siguientes:

- a) cada Miembro tendrá un voto;
- b) las decisiones se tomarán por mayoría de votos de los Miembros presentes y votantes y, aquéllas para las cuales se necesite una mayoría de votos de dos tercios, por una mayoría de dos tercios de los Miembros presentes;
- c) a los efectos del presente Convenio, la expresión "Miembros presentes y votantes" significa Miembros presentes que emitan un voto afirmativo a negativo. Los Miembros que se abstengan de votar se considerarán como "no votantes".

Enmiendas consiguientes

Artículos 5, 6 y 7

Las referencias al artículo 71 se sustituyen por referencias al artículo 76.

Artículo 8

La referencia al artículo 72 se sustituye por una referencia al artículo 77.

Artículo 15

La referencia que se hace en el párrafo g) a la parte XII se sustituye por una referencia a la parte XIII.

Artículo 25

La referencia que se hace en el párrafo a) a la parte XV se sustituye por una referencia a la parte XVI.

Partes XI a XX

Las partes XI a XX pasan a ser partes XII a XXI.

Artículos 47 a 77

Los artículos 47 a 77 pasan a ser artículos 52 a 82.

Artículo 66 (ahora artículo 71)

La referencia al artículo 73 se sustituye por una referencia al artículo 78.

Apéndice II

La referencia que se hace en el título al artículo 65 se sustituye por una referencia al artículo 70.

Artículos 67 y 68 (ahora artículos 72 y 73, respectivamente)

Las referencias al artículo 66 se sustituyen por referencias al artículo 71.

Artículo 70 (ahora artículo 75)

La referencia al artículo 69 se sustituye por una referencia al artículo 74.

Artículo 72 (ahora artículo 77)

La referencia en el párrafo d) al artículo 77 se sustituye por una referencia al artículo 76.

Artículo 73 (ahora artículo 78)

La referencia en el párrafo b) al artículo 72 se sustituye por una referencia al artículo 77.

Artículo 74 (ahora artículo 79)

La referencia al artículo 71 se sustituye por una referencia al artículo 76.

CERTIFICATION

I hereby certify that the attached document is a true copy of the English, French and Spanish texts of the Amendments to articles 17, 18, 20 and 51 of the Convention on the International Maritime Organization, done at London on 15 November 1979, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,
Office of Legal Affairs

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

United Nations
New York, August 2005

CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais, espagnol et français des Amendements aux articles 17, 18, 20 et 51 de la Convention relative à la création de l'Organisation maritime internationale, fait à Londres le 15 novembre 1979, le l'original est déposés auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,
Bureau des Affaires juridiques

Organisation des Nations Unies
New York, août 2005

Certified true copy XII.1f
Copie certifiée conforme XII.1f
August 2005